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Capital Of Punjab (Development And Regulation) (Chandigarh Amendment) Act, 1973

17 of 1973

[09 April 1973]

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An Act further to amend the Capital of Punjab (Development and Regulation) Act,1952, as in force in the Union territory of Chandigarh. BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Act, 1973.
- (2) It shall be deemed to have come into force on the1st day of November,1966 except section7 which shall come into force at once.

2. Amendment Of Sections 3:-

In section 3 of the Capital of Punjab (Development and Regulation) Act,1952 (Punjab Act XXVII of1952), as in force in the Union territory of Chandigarh (hereinafter referred to as the principal Act),--

- (i) in sub-section (1), for the words "The Central Government may", the words "Subject to the provisions of this section, the Central Government may" shall be substituted;
- (ii) for sub-section (3), the following sub-section shall be substituted, namely: --
- "(3) Notwithstanding anything contained in any other law for the time being in force, until the entire consideration money together with interest or any other amount, if any, due to the Central Government on account of the transfer of any site or building, or both, under sub-section (1) is paid, such site or building, or both, as the case may be, shall continue to belong to the Central Government."

3. Substitution Of New Sections For Section 8:-

For section 8 of the principal Act, the following sections shall be substituted, namely: --

"8. Imposition of penalty and mode of recovery of arrears.--(1) Where any transferee makes any default in the payment of any rent due in respect of any lease of any site or building, or both, as the case may be, under section 3, or where any transferee or occupier makes any default in the payment of any fee or tax levied under section 7, the Estate Officer may direct that in addition to the amount of arrears, a sum not exceeding that amount shall be recovered from the transferee or occupier, as the case may be, by way of penalty:

Provided that no such direction shall be made unless the person affected thereby has been given a reasonable opportunity of being heard in the matter.

- (2) Where any person makes any default in the payment of any amount, being the arrears and penalty directed to be paid under sub-section (1), such amount may be recovered from the transferee or occupier, as the case may be, in the same manner as an arrear of land revenue.
- 8A. Resumption and forfeiture for breach of conditions of transfer.--
- (1) If any transferee has failed to pay the consideration money or any instalment thereof on account of the sale of any site or building, or both, under section3, or has committed a breach of any other conditions of such sale, the Estate Officer may, by notice in writing, call upon the transferee to show cause why an order Of resumption of the site or building, or both, as the case may be and forfeiture of the whole or any part of the money, if any, paid in

respect thereof (which in no case shall exceed ten per cent, of the total amount of the consideration money, interest and other dues payable in respect of the sale of the site or building, or both) should not be made.

(2) After considering the cause, if any, shown by the transferee in pursuance of a notice under sub-section (1) and any evidence he may produce in support of the same and after giving him a reasonable opportunity of being heard in the matter, the Estate Officer may, for reasons to be recorded in writing, make an order resuming the site or building, or both, as the case may be, so sold and directing the forfeiture as provided in sub-section (1) of the whole or any part of the money paid in respect of such sale."

4. Omission Of Section 9:-

Section 9 of the principal Act shall be omitted.

5. Amendment Of Section 10 :-

In sub-section (1) of section10 of the principal Act, for the words and figures "sections 8 and 9", the words, figures and letter "section 8 or section 8A" shall be substituted.

6. Substitution Of New Section For Section 19:-

For section 19 of the principal Act, the following section shall be substituted, namely: --

"19. Bar of jurisdiction.--No court shall have jurisdiction to entertain any suit or proceeding in respect of the recovery of any arrears or penalty under section 8 or in respect of the resumption of any site or building, or both, as the case may be, under section 8A or the forfeiture of any money under that section, or in respect of any order made by the Central Government or any other authority in the exercise of any power conferred by or under this Act.".

7. Validation :-

Notwithstanding any judgment, decree or order of any court, anything done or any action taken (including any notice issued, any order made for resumption of any site or building, or both, as the case may be, or any such resumption effected, or any order made for the forfeiture of any money or any money forfeited, or any order made for the recovery of any arrears or any arrears

recovered, or any penalty imposed or recovered) or purported to have been done or taken under the principal Act shall, in so far as it is consistent with the provisions of the principal Act as amended by this Act, be deemed to be as valid and effective as if such thing or action was done or taken under the principal Act as amended by this Act, and accordingly no suit or other legal proceeding shall be maintained or continued in any court,--

- (i) for the recovery of any site or building, or both, as the case may be, which has or have been resumed; or
- (ii) for the cancellation of any order made for the resumption of any site or building, or both, as the case may be; or
- (iii) for the recovery of any money forfeited; or
- (iv) for the cancellation of any order made for the forfeiture of any money; or
- (v) for the refund of any arrears recovered; or
- (vi) for the cancellation of any order made for the recovery of any arrears; or
- (vii) for the refund of any penalty recovered; or
- (viii) for the cancellation of any order imposing any penalty.